



HIGH COURT OF SIKKIM
Record of Proceedings

Crl. Rev. P. No.01 of 2021

KAMALA PRADHAN

PETITIONER

VERSUS

LAL BAHADUR PRADHAN & ANR.

RESPONDENTS

Date: 12.05.2022

CORAM :

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner

Mr. N. Rai, Senior Advocate.
Mr. Yozan Rai, Advocate.
Ms. Tara Devi Chettri, Advocate.

For Respondents

R-1

Mr. Rahul Rathi, Advocate.

R-2

Mr. Sudesh Joshi, Public
Prosecutor.
Mr. Yadev Sharma, Additional
Public Prosecutor.
Mr. Sujan Sunwar, Assistant
Public Prosecutor.

ORDER

Deed of Compromise between the Petitioner and Respondent No.1, dated 09.05.2022, has been filed before this Court today, which details the Terms and Conditions as agreed to between the parties.

The Deed of Compromise is taken on record.

Crl. Rev. P. No.01 of 2021 stands disposed of accordingly.

Pending I.As., if any, also stand disposed of.

Judge
12.05.2022